

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 180/MP/2019

Subject : Petition under Regulation 13 read with Regulation 7 & 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014, and Regulations 7(10) and 7(11a) of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018, as inserted vide Amendment dated 20.11.2018, and read with Regulations 111 and 112 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Date of Hearing : 6.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Indian Railways (IR)

Respondents : Damodar Valley Corporation (DVC) and 10 Ors.

Parties Present : Shri Amit Kapur, Advocate, IR
Ms. Puja Priyadarshini, Advocate, IR
Ms. Divya Kaul, Advocate, IR
Ms. Anushree Bardhan, Advocate, DVC
Ms. Srishti Khindaria, Advocate, DVC
Ms. Surbhi Kapoor, Advocate, DVC
Ms. Tanya Sareen, Advocate, DVC
Shri Aneesh Bajaj, Advocate, DVC
Shri Gajendra Sinh, NLDC

Record of Proceedings

At the outset, learned counsel for Petitioner handed over the copy of the additional affidavit in compliance of Record of Proceedings for the hearing dated 22.11.2022 and sought liberty to upload on e-filing portal of the Commission.

2. Learned counsel for the Respondent No.1 sought liberty to examine the said additional affidavit handed over by the Petitioner and to file a response thereof, if required.

3. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter. The Commission further directed the Respondents to file their response on the additional affidavit filed by the Petitioner within four weeks.



4. The Petition shall be listed for hearing on 4.5.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**